1	2	3	4
			1st August, 2011 in respect of India and Cambodia.
8	India-South Korea CEPA	7th August 2009	1st January, 2010
9	India-Japan CEPA	16th February, 2011	1st August, 2011
10	India-Malaysia CECA	18th February, 2011	1st July, 2011
11	India-ASEAN Services and Investment Agreement	November, 2014	1 July, 2015

Registration of handicraft artisans under IPR

- 331. PROF. M. V. RAJEEV GOWDA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether there are any initiatives to register handicraft artisans under the Intellectual Property Rights (IPR) Regime;
 - (b) if so, the details thereof; and
 - (c) if not, whether Government plans to bring about any such reform?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) Yes, Sir.

- (b) Handicraft artisans can be registered as Authorized Users for the registered Geographical Indications as provided under Section 7(3) read with Section 17 of the Geographical indications of Goods (Registration and Protection) Act 1999. The Act provides that, any person claiming to be the producer of Registered GI products may apply in writing to the Registrar to register as an authorized user of geographical indications.
 - (c) Not applicable in view of (a) above.

Allowing 100 per cent FDI in e-commerce entities

- 332. SHRI D. RAJA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether Government has decided to allow 100 per cent FDI in e-commerce entities;